



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Apr/202526/2

DATED: 02/05/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Apr/202526/2 dated 02/05/2025 of Norms Committee - I for the year 2025-26 was held on 02/05/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MECAMIDI HPP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004651AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has neither mentioned the Authorization Number & dated of authorization of the case nor the RA file No. in the application. Hence, the Committee decided to ask the applicant to clarify this within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that reply of deficiency letter has been received. The Committee decided to send the DL reply to concerned TE for examination in line with the other similar cases of 100% EOU. Case stands deferred.	

Case No.	3 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	B FOURESS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004366AM25
RA File Number	072404000398 AM16
Licence No and Date	0710109476/07/03/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (SKB). The Committee decided to discuss it further in the NC meeting.	
Case stands deferred.	

Case No.	5 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003859AM25
RA File Number	042404000059 AM18
Licence No and Date	0410163237/19/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003858AM25
RA File Number	042404000151 AM18
Licence No and Date	0410163668/06/11/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RITES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005023AM25
RA File Number	052404000045 AM19
Licence No and Date	0510406273/27/04/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant did not turn up for Personal Hearing (PH). The Committee decided to give them another chance to appear in the PH in the forthcoming meeting of NC. Case stands deferred.	

Case No.	8 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM REVIW00000359AM26
RA File Number	652404000006 AM19
Licence No and Date	6510000027/05/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00002217AM25
RA File Number	052304000111 AM20
Licence No and Date	0510410946/14/06/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	10 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	018505000082AM20
RA File Number	318304000085 AM20
Licence No and Date	3110067530/11/09/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006392AM25
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision:	
The Committee decided to refer this case to MHI for examination & comments.	

Case No.	12 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006404AM25
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
The Committee decided to refer this case to MHI for examination & comments.	

Case No.	13 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20

Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000358AM26
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000356AM26
RA File Number	072404000002 AM21
Licence No and Date	0710116329/07/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM REVIW00006444AM25
RA File Number	092404000187 AM21
Licence No and Date	0910068937/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006445AM25
RA File Number	092404000189 AM21
Licence No and Date	0910068940/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006446AM25
RA File Number	092404000190 AM21
Licence No and Date	0910068933/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006447AM25
RA File Number	092404000191 AM21
Licence No and Date	0910068941/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005129AM25
RA File Number	038904000069 AM21
Licence No and Date	0310837170/14/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Quantity of import item at SI No. 1 to 56 & 75 to 89 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. ii. Import items at Sl. No. 57 to 74 may be allowed on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	21 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006403AM25
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision:	
The Committee decided to refer this case to MHI for examination & comments.	

Case No.	23 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 31.07.2023 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	24 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005404AM25
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the	

license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of import items at Sl. No. 2, 16, 30 & 44 in Nos. also in addition to their weights.

6. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

i. Steel Plates/Sheets up to 30 mm thickness,

ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,

iii. Steel Plates/Sheets more than 70 mm thickness,

iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	26 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 03.04.2025, as under:

i. Net empty weight of **export item may be specified as 113250 Kgs.**

ii. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 28680 Kgs as 1.0417 Kgs/Kg

- content in the export item as claimed by the firm,
- iii. Quantity of import item at Sl. No. 2 (Dish Ends) may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 56936 Kgs as 1.13Kgs/Kg. content in the export item after taking 20% recovery from the scrap.
- iv. Import item at **Sl. No. 3 shall be of relevant grade and diameter** as contained/utilized in the export item and its quantity may be allowed as 20913 Kgs. (49309 Meters) on net to net basis as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004155AM25
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	28 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and	0911002394/27/01/2022

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	29 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006412AM25
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantities of import items at Sl. No. 2 in Nos. also in addition to their weights.	

6. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

- i. Steel Plates/Sheets up to 30 mm thickness,
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	30 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006397AM25
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of import items at Sl. No. 3, 4, 7, 8, 11, 12, 16, 19 & 20 in Nos. also in addition to their weights.

Case stands deferred.

Case No.	31 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005726AM25
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006452AM25

RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004347AM25
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Net weights of export items at Sl. No. 1, 2 & 3 may be specified as 14, 130 Kgs., 3,960 Kgs. and 17, 800 Kgs. respectively, ii. Import items at Sl. No. 1 & 2 shall be of relevant grade and size as contained/utilized in the export item at Sl. No. 1 and their quantities may be allowed on net to net content basis as claimed by the firm. iii. Import items at Sl. No. 3 & 4 shall be of relevant grade and size as contained/utilized in the export item at Sl. No. 2 and their quantities may be allowed on net to net content basis as claimed by the firm. iv. Import item at Sl. No. 5 shall be of relevant grade and size as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed on net to net content basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/1/MEET/Apr/202526/2
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Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004348AM25
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Net weights of export item may be specified as 8480 Kgs, ii. Import items at Sl. No. 1 shall be of relevant grade and size as contained/utilized in the export item and its quantities may be allowed on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004349AM25
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Net weights of export item may be specified as 4536 Kgs, ii. Import items at Sl. No. 1 to 4 shall be of relevant grade and size as contained/utilized in the export item and its quantities may be allowed on net to net basis as claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003495AM25
RA File Number	03AX04004395 AM23
Licence No and Date	0311019622/30/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 28.04.2025, as under:	
i. Quantity of import items at SL. No. 1, 2, 4, 5, 7, 8, 10, 11, 13, 14, 16, 17, 19, 20, 22, 23, 25, 26, 28, 29 & 31 to 41 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products. ii. Import items at Sl. No. 3, 6, 9, 12, 15, 18, 21 24, 27, 30 may be allowed on net-to-net basis.	
RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004350AM25
RA File Number	03AX04004393 AM23
Licence No and Date	0311019628/30/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 02.05.2025, as under:

- i. Net weights of export item may be specified as 18,810 Kgs,
- ii. Import items at Sl. No. 1 to 3 shall be of relevant grade and size as contained/utilized in the export item and its quantities may **be allowed on net to net basis** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006399AM25
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
The Committee decided to refer this case to MHI for examination and comments.	

Case No.	39 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006421AM25
RA File Number	05AX04002803 AM23
Licence No and Date	0511016494/22/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	40 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006422AM25
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose

of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	41 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006423AM25
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	42 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Justification/basis of 1364 Nos. of 7402 mm long Tubes(import item) in the export item supported by drawings.

Case stands deferred.

Case No.	43 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Justification/basis of 444 Nos. of 6216 mm long Tubes (import item) in the export item supported by drawings. Case stands deferred.	

Case No.	44 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005946AM25
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 28.04.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the	

concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of Technical Committee Report.	

Case No.	46 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006414AM25
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.	

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 2 to 5, 26 & 27 in Nos. also in addition to their weights.
6. Use of import items at sl. No. 13 (Hydraulic Jack) and sl. No. 37 (Hydraulic Bolt Tensioner) in the export item and whether these are to be exported along with export item.
7. Following information for welding materials:
- (a) Weight of steel, which requires imported welding materials, giving break-up of :
- Steel Plates/Sheets upto 30 mm thickness,
 - Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
 - Steel Plates/Sheets more than 70 mm thickness,
 - Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
- (b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	47 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	

Case deferred for the comments of Technical Committee Report.

Case No.	48 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23

Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006400AM25
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantities of import items at Sl. No. 3, 4 & 7 to 9 in Nos. also in addition to their weights. Case stands deferred.	

Case No.	52 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006401AM25
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of import items at Sl. No. 2, 6 & 10 in Nos. also in addition to their weights.

6. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

- i. Steel Plates/Sheets up to 30 mm thickness,
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	54 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006413AM25
RA File Number	05AX04000246 AM24
Licence No and Date	0511018608/01/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous

input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of import items at Sl. No. 2 to 6, 16, 29, 32 to 36, 41, 54, 55 & 73 in Nos. also in addition to their weights.

6. Use of import items at sl. No. 74 (Hydraulic Bolt Tensioner) and whether these are to be exported along with export item.

7. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

- i. Steel Plates/Sheets up to 30 mm thickness,
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	55 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001096AM24
RA File Number	03AX04000808 AM24
Licence No and Date	0311023884/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.05.2025, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001112AM24
RA File Number	03AX04000852 AM24
Licence No and Date	0311023931/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.05.2025, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001254AM24

RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.04.2025, as under: i. The firm sought to import alloy steel bar as raw material to manufacture 4468 Nos Steam Turbine Blades and wastage claimed is 992%. Wastage of 595.69% on net content basis after recovery may be allowed as against 992% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	58 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the information furnished in reply letters and application is inconsistent and incomplete. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	59 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION. The Committee decided to issue a reminder to SCOMET DIVISION for expediting their comments.	
Case stands deferred.	

Case No.	61 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006402AM25
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	62 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of import items at Sl. No. 5, 7 to 10, 31, 32, 43, 45, 57, 71 to 76, 94 & 112 in Nos. also in addition to their weights.

6. Use of import items at Sl. No. 2 & 6 (Hydraulic Bolt Tensioner) and import item at Sl. No. 18 (hydraulic Jacks) in export item and whether these are to be exported along with export item.

7. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

- i. Steel Plates/Sheets upto 30 mm thickness,
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	63 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006417AM25
RA File Number	05AX04001571 AM24

Licence No and Date	0511020786/05/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Quantities of import items at Sl. No. 5 to 8, 11, 14 & 30 to 33 in Nos. also in addition to their weights. 6. Justification/basis for the quantities of welding materials supported by following information: (a) Weight of steel, which requires imported welding materials, giving break-up of : i. Steel Plates/Sheets upto 30 mm thickness, ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness, iii. Steel Plates/Sheets more than 70 mm thickness, iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc. (b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses. Case stands deferred.	

Case No.	64 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005944AM25
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 28.04.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail.	

Case stands deferred.

Case No.	66 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	67 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006998AM24
RA File Number	07AX04001319 AM24
Licence No and Date	0711009776/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under:	

Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 15.04.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	69 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	JYOTI WORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006036AM25
RA File Number	03AX04004063 AM24
Licence No and Date	0311029200/08/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant was called for PH but they	

did not attend. The applicant has informed through email dated 30.04.2025 that they have completed their import and export activities related to this case. They have requested for withdrawal of the application pertaining to this case. Hence, the Committee decided to close this case showing it as “rejected”. An intimation to concerned RA may also be sent with regard to closure of the AA.

Case stands **rejected**.

Case No.	70 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006418AM25
RA File Number	05AX04003202 AM24
Licence No and Date	0511023135/09/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 7, 9, 17, 22, 24 & 31 in Nos. also in addition to their weights.
6. Justification/basis for the quantities of welding materials supported by following information:

(a) Weight of steel, which requires imported welding materials, giving break-up of :

- i. Steel Plates/Sheets up to 30 mm thickness,
- ii. Steel Plates/Sheets more than 30 mm thickness and up to 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	71 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005945AM25
RA File Number	34AX04000764 AM24
Licence No and Date	3411004546/29/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 28.04.2025, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 15.04.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	74 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003276AM25

RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the review filed by the applicant is not clear. There is no clarity on review required and rationale for review. This needs to be clearly stated and supported by documents. Accordingly, the committee decided to call for the above clarification from the applicant within 15 days. Case stands deferred.	

Case No.	75 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000310AM25
RA File Number	03AX04000181 AM25
Licence No and Date	0311033186/18/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000655AM25
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A	

final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	77 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000808AM25
RA File Number	05AX04000388 AM25
Licence No and Date	0511025614/20/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 15.04.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	78 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 30.04.2025, as under:

Import may be allowed as under:

- i. Self Adhesive Plastic Sticker Sheet- 1.02 SQ METER/SQ METER content in Export.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision:	
The Committee considered the case and noted that the applicant did not turn up for attending the PH. The Committee further noted that the firm has not been attending PH despite several notices. Hence, the Committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	80 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006363AM25

RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001236AM25
RA File Number	03AX04001169 AM25
Licence No and Date	0311034518/11/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.04.2025, as under: i. The firm sought to import alloy steel bar as raw material to manufacture 2886 Nos Steam Turbine Blades and wastage claimed is 820%. Wastage of 620.37% on net content basis after recovery may be allowed as against 820% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006419AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 3 & 15 in Nos. also in addition to their weights.
6. Justification/basis for the quantities of welding materials supported by following information:
 - (a) Weight of steel, which requires imported welding materials, giving break-up of :
 - i. Steel Plates/Sheets up to 30 mm thickness,
 - ii. Steel Plates/Sheets more than 30 mm thickness and up to 70 mm thickness,
 - iii. Steel Plates/Sheets more than 70 mm thickness,
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
 - (b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	83 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 7, 8, 27, 28, 47, 48, 68, 87, 88, 107 & 108 in Nos. also in addition to their weights.
6. Justification/basis for the quantities of welding materials supported by following information:
 - (a) Weight of steel, which requires imported welding materials, giving break-up of :
 - i. Steel Plates/Sheets upt 30 mm thickness,

- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness,
- iii. Steel Plates/Sheets more than 70 mm thickness,
- iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

(b) Detailed calculation for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	84 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000220AM26
RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the information furnished by the firm in	

their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. Therefore, the Committee decided to call the **applicant in Personnel Hearing (PH)** in the forthcoming meeting along with supporting documents to explain the case in detail.

Case stands deferred.

Case No.	86 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail.	
Case stands deferred.	

Case No.	87 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005727AM25
RA File Number	07AX04000599 AM25
Licence No and	0711011851/22/07/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

HQ File Number	HQRNORM APPLY 00002885AM25
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	91 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003411AM25
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	92 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Maximum OD, Minimum ID, ii. Length & Weight of each Export Product vis-à-vis OD, iii. Length, weight of blank & % wastage on net content in a tabular form. Case stands deferred.	

Case No.	93 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	94 / NC/1/MEET/Apr/202526/2
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Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003562AM25
RA File Number	31AX04000236 AM25
Licence No and Date	3111003956/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Net weights of export item at Sl. No. 1 may be specified as 399 Kgs, ii. Import items at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantities may be allowed as 770.07 Kgs as 1.93 Kgs/Kg contained in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25
Licence No and Date	0311037798/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be	

imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred.

Case No.	96 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003651AM25
RA File Number	05AX04002215 AM25
Licence No and Date	0511028320/15/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	97 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003666AM25
RA File Number	03AX04003512 AM25
Licence No and Date	0311037961/16/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.04.2025, as under:	

- i. The firm sought to import alloy steel bar as raw material to manufacture 39 Nos GT Compressor Milled out Blade (FAI Project) and wastage claimed is 2797%. **Wastage of 864.16% on net content basis after recovery** may be allowed as against 2797% applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003700AM25
RA File Number	05AX04002212 AM25
Licence No and Date	0511028360/17/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	99 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003750AM25
RA File Number	31AX04000251 AM25
Licence No and Date	3111004008/21/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 30.04.2025, as under:

Import may be allowed as:

Import item No. 1- 10190 Kg. with 54% wastage after recovery,

Import item No. 2 & 4- Net-to-Net as per GN-4,

Import item No. 3- 10190 Kg. with 54% wastage after recovery.

Note: Grade & thickness of items of import will be the same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	101 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003766AM25
RA File Number	05AX04002216 AM25
Licence No and Date	0511028439/21/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	102 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003820AM25
RA File Number	05AX04002399 AM25
Licence No and Date	0511028505/23/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.05.2025, as under:

- i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed **as net-to-net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	103 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003821AM25
RA File Number	05AX04002400 AM25
Licence No and Date	0511028506/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003887AM25
RA File Number	09AX04000587 AM25

Licence No and Date	0911008229/28/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	105 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003919AM25
RA File Number	08AX04001276 AM25
Licence No and Date	0811013091/29/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003920AM25
RA File Number	08AX04001275 AM25
Licence No and Date	0811013092/29/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003956AM25
RA File Number	08AX04001277 AM25
Licence No and Date	0811013127/30/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003972AM25
RA File Number	05AX04002496 AM25
Licence No and Date	0511028692/04/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	109 / NC/1/MEET/Apr/202526/2
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Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003996AM25
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	110 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004003AM25
RA File Number	03AX04003908 AM25
Licence No and Date	0311038502/06/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Drawing of EP & item of import with all dimensions, ii. Weight of EP & import item per unit, i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be	

indicated.

Case stands deferred.

Case No.	111 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004041AM25
RA File Number	05AX04002602 AM25
Licence No and Date	0511028791/08/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: I. Items of import from 1 to 163 are in Numbers. Wastage may be allowed as NIL. II. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004043AM25
RA File Number	05AX04002601 AM25
Licence No and Date	0511028794/08/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 02.05.2025, as under:

- I. Items of import from 1 to 163 are in Numbers. Wastage may be allowed as NIL.
- II. Import quantity may be allowed **as net-to-net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	113 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004098AM25
RA File Number	07AX04001278 AM25
Licence No and Date	0711012776/13/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 30.04.2025 and his subsequent Comments dated 08.05.2025, as under:

Export Product (EP)-

Total Export product weight in Kgs are as under:

Sl.No. 1-85.55 Kgs

Sl. No. 2- 43.29 Kgs

Sl. No. 3- 9.44 Kgs

Sl. No. 4-27.97 Kgs

Sl. No. 5-8.35 Kgs

Sl. No. 6-12.5 Kgs

Sl. No. 7-25.76 Kgs

Sl. No. 8-36.6 Kgs

Sl. No. 9-2.86 Kgs

Sl. No. 10-7 Kgs

Import Items recommended:

- i. Import item 1 may be allowed as 320 kg. after recovery.
- ii. Import item 2 may be allowed as 433 kg. after recovery.
- iii. Import item 3 may be allowed as 53 kg. after recovery.
- iv. Import item 4 may be allowed as 280 kg. after recovery.
- v. Import item 5 may be allowed as 100 kg. after recovery.
- vi. Import item 6 may be allowed as 125 kg. after recovery.
- vii. Import item 7 may be allowed as 258kg. after recovery.
- viii. Import item 8 may be allowed as 500 kg. after recovery.
- ix. Import item 9 may be allowed as 166 kg. after recovery.
- x. Import item 10 may be allowed as 33 kg. after recovery.

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004205AM25
RA File Number	07AX04001308 AM25
Licence No and Date	0711012808/18/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 30.04.2025, as under: i. Export Product (EP)- Weight of export may be added as 55.08 kg. ii. Import item 1 may be allowed as 402 kg. after recovery.	

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004246AM25
RA File Number	03AX04004074 AM25
Licence No and Date	0311038853/20/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	116 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000328AM26
RA File Number	31AX04000272 AM25
Licence No and Date	3111004120/26/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that this a review case filed by the applicant to enhance the wastage percentage already approved in NC-1 meeting dated 04.02.2025. The Committee	

noted the comments of TE and decided to discuss it further in the forthcoming NC meeting.

Case stands deferred.

Case No.	117 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004518AM25
RA File Number	31AX04000303 AM25
Licence No and Date	3111004156/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

HQ File Number	HQRNORM APPLY 00004583AM25			
RA File Number	04AX04000846 AM25			
Licence No and Date	0411008670/06/12/2024			
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under:				
Sl. No.	Item of Export	Quantity	Item of import	Wastage to be allowed
1	BALANCING SLEEVE -CFP- 5603-2533	140690 NOS (1801.00 KGS)	ROUND WIRE 11.70 TO 11.75 MM	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE ITEM OF EXPORT. RA concerned may take suitable consequential action accordingly.				

Case No.	120 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004785AM25
RA File Number	05AX04003027 AM25
Licence No and Date	0511029657/16/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.05.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006579AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004872AM25
RA File Number	05AX04003176 AM25
Licence No and Date	0511029704/18/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: I. Items of import from 1 to 328 are in Numbers. Wastage may be allowed as NIL. II. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004873AM25
RA File Number	05AX04003177 AM25
Licence No and Date	0511029705/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: I. Items of import from 1 to 319 are in Numbers. Wastage may be allowed as NIL. II. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TRAILER LOUAULT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005035AM25
RA File Number	31AX04000310 AM25
Licence No and Date	3111004234/24/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Specific description of parts to be manufactured, Photograph/Catalogue with dimensional drawings, their quantity in numbers and weight.	

- b. Weight of export product, net weight of import items contained in each export product, gross input weight required, dimensions and weight of input blank.
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. Sheet layout diagram of the material indicating the wastage during blanking Cross.

Case stands deferred.

Case No.	125 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Appendix 4E,
2. Generic name, description and write-up on import item at Sl. No. 9.
3. Part No. and Dimensional drawing and weight of each export product and their quantities in numbers.
4. Write-up and end use of import items in the manufacture of respective export products.
5. Complete dimensions including length of import items at Sl. Nos. 8 & 9 and their corresponding

weights.

6. Average density/weight per square meter of raw material t Sl. No. 8 (Rubber Coated Steel Coil).
7. Dimensions and weight of input raw material for each export product and net weight (Gross input-wastage) of import items contained in export product.
8. Past production of export products and corresponding consumption of raw materials for previous 3 years, duly certified by Chartered Engineer.
9. GST invoice of scrap sale of import items.

Case stands deferred.

Case No.	126 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005423AM25
RA File Number	07AX04001529 AM25
Licence No and Date	0711013246/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005424AM25
RA File Number	07AX04001541 AM25
Licence No and Date	0711013247/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and Date	0711013260/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	131 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005509AM25
RA File Number	03AX04005033 AM25
Licence No and Date	0311040251/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25

Licence No and Date	0711013292/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005995AM25
RA File Number	07AX04001829 AM25
Licence No and Date	0711013535/03/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.05.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006328AM25
RA File Number	03AX04005888 AM25
Licence No and Date	0311041524/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006364AM25
RA File Number	05AX04003928 AM25
Licence No and Date	0511031037/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006384AM25
RA File Number	34AX04001020 AM25
Licence No and Date	3411006121/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006434AM25
RA File Number	31AX04000410 AM25
Licence No and Date	3111004462/25/02/2025
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Photograph and end use of export products. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Starting from the specifications of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	148 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006491AM25
RA File Number	05AX04004084 AM25
Licence No and Date	0511031154/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

2. Weight of each export product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 2, 3 & 15 in Nos. also in addition to their weights.
6. Use of import item at Sl. No. 27 (Hydraulic Bolt Tensioner) and whether it is to be exported along with export item.
7. Justification/basis for the quantities of welding materials supported by following information,
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates/Sheets up to 30 mm thickness
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	149 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006500AM25
RA File Number	05AX04003868 AM25
Licence No and Date	0511031165/03/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product.
- v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	150 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006502AM25
RA File Number	05AX04004137 AM25
Licence No and Date	0511031167/03/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	151 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006559AM25
RA File Number	05AX04004118 AM25
Licence No and Date	0511031204/05/03/2025
Norms Committee Decision:	
Committee decided to refer this case to MHI for examination and comments.	

Case No.	152 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006589AM25
RA File Number	03AX04006161 AM25
Licence No and Date	0311041885/06/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006595AM25
RA File Number	31AX04000452 AM25

Licence No and Date	3111004502/07/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	154 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Separate quantities of each type of fastener viz. Washers, Hex Bolts, Allen Bolts etc.
- ii. Separate quantities of each type of Valve parts viz. Bushing, cross head, valve cap etc.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	155 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006786AM25
RA File Number	03AX04006439 AM25
Licence No and Date	0311042338/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved

Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006918AM25
RA File Number	05AX04004413 AM25
Licence No and Date	0511031624/27/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.04.2025, as under: i. Import items at Sl. No. 1 & 2 may be allowed as component with 1% process wastage on net content basis with accountability clause, ii. Import item at Sl. No. 3 “Accessories”, specific item descriptions along with their quantities may be added and allowed 1% process wastage on net content basis with accountability clause. iii. Import items at Sl. No. 4 (water based paint) and 5 (molly Silicone break paste) may be allowed as consumable up to 1% of FOB value of export product or as applied for, whichever is lower. iv. Import items at Sl. No. 6 to 28 may be allowed as raw material with 5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000083AM26
RA File Number	09AX04001226 AM25
Licence No and Date	0911009360/03/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	SPM MEDICARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000098AM26
RA File Number	05AX04004468 AM25
Licence No and Date	0511031788/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000102AM26
RA File Number	05AX04004508 AM25
Licence No and Date	0511031810/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000104AM26
RA File Number	31AX04000497 AM25
Licence No and Date	3111004632/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000105AM26
RA File Number	31AX04000498 AM25
Licence No and Date	3111004633/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000113AM26
RA File Number	31AX04000478 AM25
Licence No and Date	3111004637/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000120AM26
RA File Number	31AX04000506 AM25
Licence No and Date	3111004639/07/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	164 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000121AM26
RA File Number	31AX04000507 AM25
Licence No and Date	3111004640/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HINDUSTAN PENCILS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000136AM26
RA File Number	03AX04000028 AM26
Licence No and Date	0311042926/08/04/2025
Norms Committee Decision:	
Committee decided to refer this case to DPIIT for examination and comments.	

Case No.	166 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000141AM26
RA File Number	08AX04000036 AM26

Licence No and Date	0811014670/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000150AM26
RA File Number	07AX04000036 AM26
Licence No and Date	0711014142/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000157AM26
RA File Number	31AX04000003 AM26
Licence No and Date	3111004645/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00000160AM26
RA File Number	31AX04000001 AM26
Licence No and Date	3111004646/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000161AM26
RA File Number	10AX04000001 AM26
Licence No and Date	1011003054/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 30.04.2025, as under: Import may be allowed as under: i. Retro Reflective Sheeting of REL GSM as 1.02 SQ METER/SQ METER content in Export. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000178AM26
RA File Number	31AX04000005 AM26

Licence No and Date	3111004648/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000182AM26
RA File Number	31AX04000486 AM25
Licence No and Date	3111004649/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 02.05.2025, as under: i. Net weights of export item 1 may be specified as 73162.35 Kgs, ii. Import items at Sl. No. 1 shall be of relevant grade and size as contained/utilized in the export item and its quantities may be allowed as 88620.47 Kgs as 1.21 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/1/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000190AM26
RA File Number	05AX04000052 AM26
Licence No and Date	0511031881/11/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of MHI dated 30.04.2025, as under:

Export Product	EP Quantity	Import Items	Import Quantity	Recommendation
Trailer Parts and Accessories- “Lined Brake Shoes”	5600 Nos	Suite brake shoe (web and table)	5600 Set	Allowed NIL wastage in terms of Numbers.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000199AM26
RA File Number	05AX04000030 AM26
Licence No and Date	0511031882/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000200AM26
RA File Number	05AX04000021 AM26

Licence No and Date	0511031883/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000204AM26
RA File Number	05AX04000022 AM26
Licence No and Date	0511031884/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000205AM26
RA File Number	05AX04000013 AM26
Licence No and Date	0511031885/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00000206AM26
RA File Number	08AX04000051 AM26
Licence No and Date	0811014686/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000209AM26
RA File Number	05AX04000023 AM26
Licence No and Date	0511031891/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000213AM26
RA File Number	06AX04000007 AM26
Licence No and Date	0611003522/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	LINEOMATIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000227AM26
RA File Number	08AX04000080 AM26
Licence No and Date	0811014703/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000230AM26
RA File Number	56AX04000009 AM26
Licence No and Date	5611003831/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000239AM26
RA File Number	05AX04000095 AM26
Licence No and Date	0511031906/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000243AM26
RA File Number	09AX04000025 AM26
Licence No and Date	0911009431/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DRM FILTER TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000245AM26
RA File Number	34AX04000002 AM26
Licence No and Date	3411006293/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000252AM26
RA File Number	08AX04000067 AM26
Licence No and Date	0811014722/16/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	187 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000255AM26
RA File Number	08AX04000073 AM26
Licence No and Date	0811014723/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000256AM26
RA File Number	08AX04000071 AM26
Licence No and Date	0811014724/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000257AM26
RA File Number	08AX04000070 AM26

Licence No and Date	0811014725/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000259AM26
RA File Number	03AX04000157 AM26
Licence No and Date	0311043095/16/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	191 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000267AM26
RA File Number	08AX04000068 AM26
Licence No and Date	0811014734/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000268AM26
RA File Number	05AX04000067 AM26
Licence No and Date	0511031934/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000269AM26
RA File Number	05AX04000068 AM26
Licence No and Date	0511031935/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000270AM26
RA File Number	05AX04000078 AM26
Licence No and Date	0511031936/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000272AM26
RA File Number	05AX04000081 AM26
Licence No and Date	0511031937/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000282AM26
RA File Number	31AX04000013 AM26
Licence No and Date	3111004670/16/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	197 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000285AM26
RA File Number	07AX04000055 AM26
Licence No and Date	0711014194/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000286AM26
RA File Number	34AX04000025 AM26
Licence No and Date	3411006303/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000290AM26
RA File Number	09AX04000023 AM26

Licence No and Date	0911009449/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POLMOR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000296AM26
RA File Number	09AX04000027 AM26
Licence No and Date	0911009450/17/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Submit a neat sketch of a drawing with dimensions, which could indicate the requirement of imported items of import. ii. Detailed process flow chart and wastage at each stage of operation. iii. Net Weight of each item of import in the export product, iv. Meaning of Fi6h9 and Fi25 in the drawn steel bar and steel rod. v. What is the thickness of the steel flat bar? What are the outer diameter and internal diameter of the steel pipes and steel tubes? Are the imported pipe and tube are seamless or ERW category. Case stands deferred.	

Case No.	201 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POLMOR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000297AM26
RA File Number	09AX04000026 AM26

Licence No and Date	0911009452/17/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A NEAT SKETCH OF A DRAWING WITH DIMENSIONS, WHICH COULD INDICATE THE REQUIREMENT OF IMPORTED ITEMS OF IMPORT. 2. DETAILED PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 3. NET WEIGHT OF EACH ITEM OF IMPORT IN THE EXPORT PRODUCT. 4. MEANING OF H11 IN THE M S FLAT BAR? 5. WHAT ARE THE OUTER DIAMETER AND INTERNAL DIAMETER OF MS TUBES? ARE THE IMPORTED TUBES OF SEAMLESS OR ERW CATEGORY, OR ARE THESE OF RECTANGULAR HOLLOW SECTIONS? Case stands deferred.	

Case No.	202 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000308AM26
RA File Number	31AX04000012 AM26
Licence No and Date	3111004679/17/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000315AM26
RA File Number	05AX04000001 AM26
Licence No and Date	0511031982/17/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Recommendation in respect of M/s Dynamatic Manufacturing Ltd (DML), a 100 % EOU and a new subsidiary of M/s Dynamatic Technologies Ltd (DTL).

M/s Dynamatic Technologies Ltd (DTL) has been requesting for fixation of wastage norms, vide emails, in respect of its subsidiary company M/s Dynamatic Manufacturing Ltd (DML). DML is manufacturing of details parts (child parts) and produces thousands of these parts and supply not only to DTL for its assemblies but also to other direct customers, OEMs like Dassault Aviation, Bell Helicopters, Spirit Aero systems, PAG GmbH etc.

As per clarification received from DTL, the components manufactured by DML are exclusively used in aerospace industry for the assembly of Big Aero-structures by foreign OEMs like Airbus, Boeing, Dassault Aviation, Bell Helicopters, etc. It has further been clarified that the Raw Material (RM) being used to manufacture these components is approved for DTL. With the establishment of DML, same RM and many other types of aerospace grade RM is being used to manufacture the components which they are supplying to OEMs mentioned above.

Keeping in view of the clarification furnished by the M/s Dynamatic Technologies Ltd (DTL) and technical committee's recommendation in case of M/s DTL, wastage norms as was allowed in case of M/s DTL vide recommendation as contained in MoM NC/1/MEET/Nov/202324/17 dated 15/12/2023, may also be allowed in case of M/s DML, as under:

“Wastage may be allowed as per actual basis, on various components manufactured by Titanium/Aluminum alloys & Alloy steels plates/sheets/Billets, subject to the condition of 10% recovery on Titanium /Aluminum Alloys and 5% recovery on Alloy steels, for manufacturing of aircraft components, for a period of 3 years from the date of approval of recommendation of DTL.”